

FORM A- PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **DQ ENTERTAINMENT (INTERNATIONAL) LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DQ Entertainment (International) Limited
2.	Date of incorporation of corporate debtor	13/04/2007
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies -Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L92113TG2007PLC053585
5.	Address of the registered office and principal office (if any) of corporate debtor	644, Aurora Colony, Road No. 3, Banjara Hills, Hyderabad, Telangana 500034, India
6.	Insolvency commencement date in respect of corporate debtor	17/06/2022 (Order made available on 20/06/2022)
7.	Estimated date of closure of insolvency resolution process	13/12/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Madhusudhan Rao Gonugunta IBBI Regd No: IBBI/IPA-001/IP-P00181/2017-18/10360
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7-1-285, Flat No. 103, Sri Sai Swapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana ,500038 Email id: madhucs1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7-1-285, Flat No. 103, Sri Sai Swapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana ,500038 Email id: dqeil2022@gmail.com
11.	Last date for submission of claims	30/06/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will be identified on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DQ Entertainment (International) Limited on 17/06/2022 (Order made available on 20/06/2022).

The creditors of DQ Entertainment (International) Limited, are hereby called upon to submit their claims with proof on or before 30/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA -Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date : 22/06/2022

Place: Hyderabad




Madhusudhan Rao Gonugunta
Interim Resolution Professional
Ph:9177715558, 8074633502

Bribery storm hits Biocon

Biocon Biologics, a subsidiary of Kiran Mazumdar Shaw-led Biocon, however, denied the allegations

PRESS TRUST OF INDIA
New Delhi, June 21

THE CBI HAS arrested joint drugs controller S Eswara Reddy, associate vice president of Biocon Biologics L Praveen Kumar and three others in a case of bribery to waive Phase 3 clinical trial of 'Insulin Aspart' injection, a product developed by the company to manage Type 1 and Type 2 diabetes, officials said on Tuesday.



The CBI has also taken into custody Dinesh Dua, director at Synergy Network India Private Limited, who allegedly gave Reddy ₹4 lakh as a bribe, Guljit Sethi, an alleged conduit of Biocon Biologics, as well as assistant drug inspector Animesh Kumar in the case.

Aspecial CBI court has sent Reddy, Sethi, Dua and Animesh Kumar to one-day custody of the agency, while Praveen Kumar, who was arrested from Bengaluru, was taken on tran-

sit remand from the court there, they said, adding that the CBI is bringing Praveen Kumar to Delhi.

Reddy, posted at the Central Drugs Standard Control Organisation (CDSCO) in New Delhi, and Dua were held on Monday during a "trap operation" while the former was receiving the bribe to favour Biocon Biologics to waive Phase 3 clinical trial of the insulin injection.

They were arrested after

necessary paperwork and would be produced before a special court soon, they said.

The CBI has booked all the five accused under IPC sections of criminal conspiracy, cheating, forgery and corruption.

A spokesperson for Biocon Biologics refuted the allegations and said they were cooperating with the investigating agency.

"We deny the bribery allegations made in certain media stories. All our product approvals are legitimate and backed by science and clinical data. Our ASPART is approved in Europe and many other countries," the spokesperson said.

"We follow the due regulatory process for all our product approvals by DCGI (Drugs Controller General of India). The entire application process in India is online and all meeting minutes are in the public domain. We are cooperating with the investigation agency," the spokesperson said.

SCHEME ENSURES PORTABILITY OF 240M RATION CARDS India completes 'One Nation One Ration Card' implementation

SANDIP DAS
New Delhi, June 21

WITH ASSAM BECOMING the last state to implement the one nation one ration card (ONORC) scheme, its pan-India rollout is now complete.

Under the scheme, beneficiaries can get access to highly subsidised foodgrains under public distribution system anywhere in the country.

Launched in August 2019, ONORC ensures portability of around 240 million ration cards.

It enables migrant ration-card-holders to lift their quota of grain entitlement from any fair price shop (FPS) in the country by using the ration card issued in their home states or Union Territory after biometric authentication on electronic Point of Sale (ePoS) devices



BIG LEAP

■ It enables migrant ration-card-holders to lift their quota of grain entitlement from any fair price shop (FPS) in the country

■ A monthly average of about 30 million portable transactions are being recorded

installed at the FPS.

Since the launch of ONORC, 710 million portable transactions - 436 million under National Food Security Act (NFSA) and 278 million under Pradhan Mantri Garib Kalyana Anna (PMGKAY) transactions have taken place

under ONORC. According to a food ministry statement on Tuesday, subsidised food grains worth ₹40,000 crore is delivered to beneficiaries through portability.

A monthly average of about 30 million portable transactions are being recorded, deliv-

ering the subsidised NFSA and free PMGKAY foodgrains.

As per estimates, 60 million people migrate seasonally to various states in search of livelihoods. Besides, around 80 million people are intra-state migrants, moving from one district to another in their home state.

To ensure ration-card portability, the Centre had requested states to issue the ration card in the bi-lingual format - local language and Hindi or English. A 10-digit standard ration card number was assigned to beneficiaries, wherein the first two digits denotes the state code.

Along with 10 digits, a set of another two digits was appended with the ration card number to create unique member IDs for each beneficiary in a ration card.

Sivakasi stares at dark Diwali as Supreme Court's barium ban in fireworks units continues

SAJAN C KUMAR
Chennai, June 21

FIRECRACKER MANUFACTURERS in Sivakasi in Tamil Nadu are a worried lot that the prevailing Supreme Court ban on barium in the fireworks industry could take away the glitter out of the business in the upcoming Diwali season.

The apex court had banned the use of barium in 2018 in making firecrackers and it was reconfirmed in 2021, putting the fireworks industry in Sivakasi - the firecrackers' hub of the country - around three lakh workers directly employed in around 1,000 organised units there, in a tight spot. After the SC had reconfirmed the ban in 2021, many of the stakeholders have implemented in the case seeking lifting of the ban.

A Murali, a core committee member of Sivakasi Fireworks Manufacturers Association, told FE that the ban of barium is baseless - imposed without any scientific study being conducted on the possible hazardous impact with regards to the pollution.

"We are fine with banning all the crackers, except the green crackers, we have the technical know-how and are working with NEERI towards going green. Our issue is with totally banning the barium even in the production of green crackers. After the crackers ban in 2018, which allowed the green crackers, we were under the impression that we can use barium as a mix in making the green crackers. But in 2021 clarification order, the SC had reconfirmed the total ban of barium in fireworks industry," he said.

He said that last year's Diwali sales were not that much impacted as the clarification order came in October last week, by the time production and despatches were done. "Having said that, I must say sales have been dwindling since the 2018 ban order," he said.

According to him, barium is one of the main oxidisers for most of the fireworks and with the ban, they are unable to make



IN THE DOCK

■ The apex court had banned the use of barium in 2018 in making firecrackers and it was reconfirmed in 2021

■ Three lakh workers directly employed in around 1,000 organised units in Sivakasi

■ Fireworks manufacturers feel that the industry has been a soft target for environmentalists and the authorities in the name of controlling pollution

a lot of products. "After the ban, my factories are running at 50% capacity and reduced production by 50% to 60% which obviously impacted the business. For instance, I have a group of companies which employs 450 to 500 workers and after the ban I could employ 200 people only," he said.

Fireworks manufacturers feel that the industry has been a soft target for environmentalists and the authorities in the name of controlling pollution. It all started with the Delhi smog in recent years. The onset of the smog is prominent during Diwali days. While deciding on a civil writ petition in the matter of Arjun Gopal & others versus Union of India, the Supreme Court opined

that though fireworks are not the major cause of deterioration of air quality in Delhi and NCR, they are certainly an aggravator of the situation.

Murali said there are three lakh people employed in the Sivakasi belt alone, with another four lakh indirectly who are supplying raw materials like chemicals and printed boards, among others. "We are being targeted because of the hue and cry of the environmentalists in the name of pollution, although other sectors as well are using barium in various production operations. I should say that we are the weaker opponent and are being made scapegoat," he said.

On October 23, 2018 the Supreme Court banned the use of fireworks other than the green crackers - which are said to reduce the emission by 30%. The manufacture of joint crackers and the use of barium, a key chemical in the manufacture of several fireworks items and sparklers were also banned. The usage of fireworks was allowed only for two hours on the day of festivals such as Diwali and New Year.

Sivakasi Fireworks Manufacturers Association president A Asathambi said that fireworks emission standards are to be fixed by involving the manufacturers and the ban on the use of barium has to be lifted. "The manufacture of joint crackers is already allowed as per explosive rules, 2008 in such a way that the noise of individual crackers is not above the noise pollution norm. This condition has to be restored. As for Delhi or any other place where ambient air quality index is above 200, the current two-hour stipulation for bursting crackers itself will help achieve the 30% reduction in emission from fireworks. For the rest of the country, the two-hour restriction has to be relaxed," he said.

With the ban, many organised players believe that manufacturing has turned into the paradise of bootleggers, workers were found migrating to illegal manufacturers for want of jobs jeopardising their safety.

Access Healthcare acquires 1.57 acre in Chennai for new ₹190-crore campus

FE BUREAU
Chennai, June 21

HEALTHCARE BPO AND IT services provider Access Healthcare has acquired a land parcel of 1.57 acre in Chennai to establish a campus for its business process services and IT operations.

The company acquired the land from a leading IT services provider and plans to replace the existing facility with a campus with an operational capacity of 7,000 employees working on approximately 2,50,000 sq ft. The project, with an estimated overall value of ₹190 crore, is expected to be completed in about two years.

Vardhman Jain, vice chairman of Access Healthcare, said, "The new campus in Chennai will deliver advanced healthcare BPO and IT services to our clients in the healthcare revenue cycle and payer market segments. We currently employ over half of our 24,000 people team in Chennai and are looking to strengthen our presence in the city further."

The campus is expected to create jobs across healthcare BPO, IT operations, network infrastructure support, human resources, and other functional areas.

Jain said owing to the pandemic, things that the industry was averse to, such as remote work, digitalisation, outsource-

ing, and telehealth, are now a reality. "Because of that, we have grown at over 40% last year. The healthcare industry needs to change its model, and we are well-positioned to fit that bill. We are now expanding the depth of our revenue cycle services portfolio, creating automated solutions, building and running the applications our clients use, and expanding to payer services."

The company added more than 12,600 people to its rolls in the trailing 12 months and is currently adding approximately 1,400 people to its team each month. The company has digitalised its hiring and training processes and recently launched an app for candidates.

Access Healthcare provides business process outsourcing, applications services, and robotic process automation tools to hospitals, health systems, providers, payers, and related service providers. The company operates from 19 global delivery centres in the US, India, and the Philippines and has a staff strength of more than 24,000. Based in Dallas, the company supports over 400,000 healthcare providers through 85 clients, serving 80 specialties, processing over \$70 billion of A/R annually, and ascribing medical codes to over 30 million charts annually.

Dholera smart city draws interest of many PLI scheme applicants

NAYAN DAVE
Ahmedabad, June 21

MANY COMPANIES WHICH have applied for product linked incentive (PLI) schemes have expressed keen interest to invest in the Dholera Special Investment Region (DSIR), India's first greenfield industrial smart city being developed near Ahmedabad.

Infrastructure work for two of the 23 town planning (TP) schemes of DSIR has now been completed and necessary infrastructure for industries is in place, drawing the interest of many companies, said Hareet Shukla, managing director of Dholera Industrial City Development (DICD), a company formed by the Gujarat government to develop DSIR. "We are open for all non-polluting industries."

Two Tata Group companies - Tata Power and Tata Chemicals - are already setting up their establishments at DSIR. Tata Power has commissioned a 300 MW solar power project here. Torrent Power has taken power distribution rights for the upcoming DSIR. One solar panel manufacturing unit is also coming up, said Shukla, who is also the managing director of



Dholera International Airport Company, which is developing a greenfield airport near DSIR.

In the next five years, DSIR, being developed across 922 sq km, will have excellent rail, road and air connectivity, he said, adding that DICD has a huge chunk of land to offer big industries state-of-the-art facilities. Of the total area, 340 sq km are under the coastal regulation zone and the remaining 422 sq km will be put to commercial use. Of this, 15-20% will be a green belt, he said.

The core area of the upcoming DSIR is fully developed on 22.5 sq km, covering a couple of TP schemes. Administrative-cum-Business Centre for Dholera Smart city (ABCD building) with amenities such as a business and exhibition centre and

banquet hall, is operational. Besides, a common effluent treatment plant with a capacity of 20 MLD (million litre per day), inner roads and canal network are also operational.

"We are focusing on the EV sector, solar panel makers, defence industry, auto and auto ancillaries, data centre, and advanced agro processing industries," Shukla said.

Infrastructure development is also under way at DSIR. Already, ₹30 billion have been invested to make the industrial city functional with a target residential population of two million and over eight lakh jobs by 2040. Located nearly 110 km from Ahmedabad, DSIR has the advantage of proximity to the Delhi Mumbai Industrial Corridor (DMIC) and Dedicated Freight Corridor (DFC).



PwC to buy Venerate Solutions

PRESS TRUST OF INDIA
New Delhi, June 21

PWC INDIA ON Tuesday said it will acquire Bengaluru-based Venerate Solutions Private Limited, a salesforce consulting firm.

PwC India, however, did not disclose the financial details of the acquisition.

Upon completion of the acquisition, Venerate and its team of consultants and developers will integrate with PwC India's salesforce practice, said PwC India, adding this acquisition aligns with its commitment to invest in the area of digital transformation and also in strategic alliances.

Founded in 2016, Venerate builds and deploys customised solutions on the salesforce platform across multiple clouds - including the financial services cloud, salesforce marketing cloud, and various integration tools.

L&T Technology Services

L&T TECHNOLOGY SERVICES LIMITED
(A subsidiary of Larsen & Toubro Limited)
CIN: L72900MH2012PLC232469

Regd. Office: L&T House, N.M. Marg, Ballard Estate, Mumbai - 400 001
Tel: (91 22) 6752 5658; Fax: (91 22) 6752 5858
E-mail: investor@lts.com Website: www.LTTS.com

NOTICE OF THE 10th ANNUAL GENERAL MEETING, REMOTE E-VOTING AND BOOK CLOSURE

NOTICE IS HEREBY GIVEN THAT THE 10th Annual General Meeting (AGM) of L&T Technology Services Limited will be held on **Friday, July 15, 2022 at 4.30 p.m. (IST) through Video Conferencing or Other Audio-Visual Means ("VC/OAVM")** in compliance with all applicable provisions of the Companies Act, 2013 (Act) read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) to transact the business as detailed in the Notice of 10th AGM.

In compliance with the above circulars, the Company has sent the Notice of AGM along with the Explanatory Statement and the Annual Report for the Financial Year 2021-22 on Tuesday, June 21, 2022 to all shareholders in electronic mode whose email addresses are registered with the Company/Depositories/Registrar and Share Transfer Agent (RTA). The Annual Report for Financial Year 2021-22 can be downloaded from the Investor Section on the Company's website i.e. www.LTTS.com, website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited i.e. www.nseindia.com and on NDSL's website at www.evoting.nse.com

Book Closure and Payment of Dividend

NOTICE IS ALSO HEREBY GIVEN THAT pursuant to Section 91 of the Act, and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, (SEBI LODR), the Register of Members and the Share Transfer Books of the Company will remain closed from **Saturday, July 9, 2022 to Friday, July 15, 2022, (both days inclusive)**, for the purpose of AGM and determining the Members entitled to receive the final dividend for the financial year ended March 31, 2022.

The dividend @ Rs. 15.00 per share of Rs. 2/- each, after declaration at the AGM will be paid on the basis of the details of beneficial ownership furnished by the Depositories, as at the close of **Friday, July 8, 2022** and in respect of shares held in Physical form to those Members whose names will appear on the Register of Members of the Company as on the close of **Friday, July 8, 2022**.

Voting through Electronic Mode

In accordance with Section 108 of the Act read with the Companies (Management and Administration) Rules, 2014, Secretarial Standard 2 on General Meetings and Regulation 44 of the SEBI LODR, the Company is pleased to provide e-Voting facility to all its Members to exercise their right to vote on the resolutions through e-Voting platform ("remote e-voting") provided by National Securities Depository Limited (NSDL). The details are as follows:-

Date of commencement of remote E-voting	Tuesday, July 12, 2022 at 9.00 A.M IST
Date and time of end of remote E-voting	Thursday, July 14, 2022 at 5.00 P.M IST
Cut-off date for determining the eligibility to vote at the 10 th AGM	Friday, July 8, 2022
Business to be transacted through E-voting	Refer Notice of AGM

The members may note that, only persons whose names appear in the register of the Members / list of Beneficial Owners as on the cut-off date, i.e. Friday, July 8, 2022, are entitled to avail the facility of remote e-voting. Any person who acquires shares and becomes a Member after the dispatch of AGM notice and holding shares as of the cut-off date, may obtain the login ID and password by sending a request at evoting@nsl.co.in or Company RTA. If you are already registered with NSDL for e-Voting, then you can use your existing password to login and cast your vote. Members are requested to follow the instructions available in the AGM Notice.

The members who have cast their vote through remote e-voting may also attend the Meeting but shall not be entitled to cast their vote again. The members who have not cast their vote by remote e-voting shall be able to vote during the Meeting. The facility for voting shall be made available at AGM through electronic voting system.

Change of Address/Dividend Mandate/Registration of Email Address

Members holding shares in physical mode are requested to inform about change of address/dividend mandate and email address by sending a request to KFin Tech, the Registrar and Transfer Agents of the Company at KFin Technologies Limited, Seelamun Tower B, Plot Nos. 31-32, Financial District, Namakramda, Serilingampally Mandal, Hyderabad, Telangana - 500 032 by providing duly signed request containing Folio No., Name of shareholder and bank account details along with the cancelled self-attested cheque, self-attested copy of the PAN Card; and self-attested scanned copy of AADHAAR Card. Members holding shares in demat mode should inform their Depository Participants (DP) about such changes well in time.

Scrutinizer

The Company has appointed Mr. Alwyn D'souza, Practising Company Secretary (Membership No. FCS 5559) or failing him Mr. Vijay Sonone, Practising Company Secretary (Membership No. FCS 7301) of M/s. Alwyn D'Souza & Co. to act as the Scrutinizer for conducting the process of remote e-voting and e-voting during the AGM in a fair and transparent manner.

Proxy

Since the AGM is being held through VC/OAVM, the facility for appointment of proxies will not be available for the AGM.

Contact Details

Login type	Helpdesk details
Shareholders holding securities in demat mode with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsl.co.in or call at toll free no.: 1800 1020 990 and 1800 22 44 30
Shareholders holding securities in demat mode with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdsindia.com or contact at 022-23058738 or 022-23058542-43

Update of KYC details

It is mandatory vide SEBI Circular No. SEBI/HO/MIRSD_RTAMB/PI/CIR/2021/655 dated November 3, 2021 to update KYC (PAN, Address, Email ID, Bank account) and Nomination details of shareholders, who have not updated the same with RTA, in case of physical shareholding and with Depository Participant (DP), in case of Demat shareholding. Henceforth, RTA will attend to all service request of the shareholders with respect to transmission, dividend, etc., only after updating the above details in the records.

For L&T TECHNOLOGY SERVICES LIMITED
PRAJAKTA POWLE
Place: Mumbai **COMPANY SECRETARY & COMPLIANCE OFFICER**
Date: June 21, 2022 **Membership No. A20135**

FORM-A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
DQ ENTERTAINMENT (INTERNATIONAL) LIMITED
RELEVANT PARTICULARS

1. Name of the Corporate Debtor	DQ Entertainment (International) Limited
2. Date of incorporation of Corporate Debtor	13-04-2007
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies -Hyderabad
4. Corporate identity No/limited liability identification No. of corporate debtor	L92113T62007PCC03585
5. Address of the registered office and principal office (if any) of corporate debtor	844, Aurora Colony, Road No. 3, Banjara Hills, Hyderabad, Telangana 500034, India
6. Insolvency commencement date in respect of Corporate Debtor	17/05/2022 (Order made available on 20/08/2022)
7. Estimated date of closure of insolvency resolution process	13-12-2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Madhusathan Rao Gonnugota IBBI Regd No: IBBI/INP-01/HP-P00181/2017-18/10390 E-mail id: madhusa1@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	7-1-285, Flat No. 103, Sri Sai Swarnapada Apartments, Balkampet, Sarjeev Reddy Nagar, Hyderabad, Telangana-500038 E-mail id: madhusa1@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	7-1-285, Flat No. 103, Sri Sai Swarnapada Apartments, Balkampet, Sarjeev Reddy Nagar, Hyderabad, Telangana-500038. Email id: dgel2022@gmail.com
11. Last date for submission of claims	30-06-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will be identified on verification of books of accounts
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable at present
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: https://www.ibbi.gov.in/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DQ Entertainment (International) Limited** on **17/05/2022 (Order made available on 20/08/2022)**. The creditors of **DQ Entertainment (International) Limited**, are hereby called upon to submit their claims with proof on or before **30/06/2022** to the interim resolution professional at the address mentioned against entry No. 10.

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Sd/-Madhusathan Rao Gonnugota
Interim Resolution Professional
Ph: 9177715558, 8074633562

Date : 22-06-2022
Place : Hyderabad

financial.exp.in

HYDERABAD

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